

The Minister of Education and Scientific Research (Maulana Azad): There is no such proposal before the Government yet.

Shri S. C. Samanta: May I know whether the Government can give us an idea of the average number of visitors that come to these museums?

Shri M. M. Das: It is very difficult for me to give the figures of the number of visitors who visit these museums, but I may tell the hon. Member that recently the Administrative Officer in charge of one of these laboratories told us that due to constant stream of visitors coming to that laboratory the work of the laboratory is disturbed and, therefore, they are thinking of restricting the visitors to certain days of the week only.

हिन्दू धार्मिक संस्थायें

११६४. श्री भवत दर्शन : क्या विलास मंत्री २६ नवम्बर, १९५६ के तारांकित प्रश्न संख्या ४०१ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) हिन्दू धार्मिक संस्थाओं, मठों और मन्दिरों की धारा का उचित उपयोग करने और उनके विकास करने के विचाराधीन प्रश्न पर इस बीच कोई निर्णय किया गया है ;

(ख) यदि हा, तो क्या निर्णय किया गया है ;

(ग) यह निर्णय कब कार्यान्वित किया जायेगा ;

(घ) यदि उपरोक्त भाग(क) का उत्तर नकारात्मक हो, तो विलम्ब के क्या कारण हैं , और

(ङ) वह निर्णय अधिक से अधिक कब तक किया जायेगा ?

विलास उपमंत्री (श्री ब० रा० भगत) :

(क) जी नहीं ।

(ख) तथा (ग). ये प्रश्न नहीं उठते ।

(घ) तथा (ङ). ये मामले इतने पचीदा हैं कि इनके बारे में, विशेषकर कानूनी पहलू के सम्बन्ध में-विस्तार से विचार करने की आवश्यकता है इस लिये अभी यह बताना सम्भव नहीं है कि अन्तिम निर्णय कब किया जायेगा ।

An Hon. Member: The answer may kindly be read in English also.

Mr. Speaker: Yes.

Shri B. R. Bhagat: (a) No, Sir,

(b) and (c). Do not arise.

(d) and (e). The complexity of the issues involved necessitates detailed examination and consideration particularly with reference to the legal position and it is not possible to indicate now when a final decision will be taken.-

श्री भवत दर्शन : श्रीमन्, क्या शासन के ध्यान में यह बात आई है कि अभी हाल में ही अहमदाबाद में भारत साधु समाज का जो सम्मेलन हुआ था, उसने भी अपने प्रस्ताव संख्या २ के द्वारा इस ओर ध्यान आकर्षित किया है और यह शब्द प्रयुक्त किये हैं ?

"There are several instances of religious properties being squandered. Since independence, it is known that crores worth of property belonging to religious institutions has been converted into private property"

में जानना चाहता हूँ कि क्या इसके कारण इस मामले में कोई क्षीप्रता की जायेगी और जल्दी रुदम उठाये जायेंगे ?

श्री ब० रा० भगत : जैसा अभी मैंने बताया, इस मामले पर कई पहलुओं से विचार किया जायेगा, खास कर कानूनी पहलू पर। इसमें बहुत सारी बातें हैं जिन्हें

पर सोच विचार किया जा रहा है, और अभी भी सरकार की एक कमेटी इस पर बैठ कर विचार कर रही है। जल्दी ही इन बातों पर कोई फैसला किया जायेगा।

The Minister of Law (Shri A. K. Sen): I may add, Sir, that there is already Section 92 of the Civil Procedure Code which is a sufficient safeguard for this type of abuse of public endowments.

राजा महेश्वर प्रताप : वृन्दावन, मथुरा में बहुत मन्दिर हैं और वहां के लोग निहायत नाराज है कि सरकार हर बात में दखल देती है, हम तो भजन पूजा करने वाले आदमी हैं। मैं सिर्फ यह पूछना चाहता हू कि प्राया सरकार कोई ऐसा प्रबन्ध कर सकती है मथुरा वृन्दावन, प्रयाग के लिये, और जगहों से हमें कोई मतलब नहीं, कि वहां के जो ब्राह्मण गोस्वामी और महन्त हैं, उनकी एक समिति बना कर उनके हाथ में सारे मन्दिर छोड़ दिये जायें ?

Mr. Speaker: Next question.

Raja Mahendra Pratap: What about the answer to my question?

Mr. Speaker: The hon. Member wanted to make a speech, and I allowed him to do so. We will go to the next question.

Income-tax Appellate Tribunal Bench Patna

*1195. **Shri Bibhuti Mishra:** Will the Minister of Law be pleased to state whether it is a fact that Income-tax Appellate Tribunal Branch located at Patna has been closed from the 15th October, 1957?

The Minister of Law (Shri A. K. Sen): Yes, Sir.

जी बिभूति मिश्र : मैं जानना चाहता हूँ कि यह जो सरकार ने पटना से इनकमटैक्स अपीलेट ट्राइब्यूनल को हटाया है तो क्या ऐसा करते समय बिहार की चार करोड़

जनता में जो इनकम टैक्स देने वाले हैं उनकी सुविधा का भी ध्यान रखा है ?

Shri A. K. Sen: The entire matter was not only considered at its initial stage but I have also personally gone into this matter. I received two deputations, one from the income-tax bar of Patna and the other, a few individuals representing the assesses. Thereafter, the Law Secretary and myself, both sat together and examined the problem. The facts are, there were only 469 cases pending before the Patna Bench on the 1st October, as against 2,314, 2,182 and 1,570 cases before the Madras, Calcutta and Allahabad Benches. It transpired that these 469 cases could hardly keep the tribunal engaged for more than half the year. As a result, the Bench had to travel, all the time, to other places like Calcutta and hold their sittings there, keeping the staff at Patna unemployed. This also led to heavier expenditure on travelling and other incidental expenses. The institution, in the year 1956-57, in the Patna Bench was only 561. It was not more than five months' work for the Bench. Thereupon, taking all these facts into consideration, we decided to abolish the permanent Patna Bench and allocated the work between two Benches, namely, Allahabad and Calcutta. But, for the convenience of the assesses, it was arranged that the Bench working on the Patna cases would regularly at intervals go to Patna and hold their sittings there so that the assesses may not be inconvenienced. That is the present position. I told the deputationists that the moment the number of cases in Patna increased to a sizeable figure which may be considered enough to engage the Patna Bench throughout the year, we shall review the problem again.

Shri M. L. Dwivedi: I want to know whether, in view of the fact that there has been reported some sort of corruption in the personnel of these tribunals, there is any time-limit for posting a particular person in a particular town for a particular period?